POST-OFFER PUBLIC ANNOUNCEMENT TO THE PUBLIC SHAREHOLDERS OF

PUNIT COMMERCIALS LIMITED

Corporate Identification Number: L51900MH1984PLC034880;
Registered Office: AW 2022, 'A' Tower, 2nd Floor, Bharat Diamond Bourse, Bandra Kurla Complex, Bandra (East), Mumbai - 400051, Maharashtra, India; **Contact Number:** +91-22-4210-6999;
Website: www.punitcommercials.com; **E-mail ID:** sakshime@punitcommercials.com;

Open Offer for acquisition of up to 62,400 (Sixty-Two Thousand Four Hundred) fully paid-up equity shares of face value of ₹10.00/- (Rupees Ten Only) each ('Equity Shares') representing 26.00% (Twenty-Six Percent) of the voting share capital of Punit Commercials Limited ('PUNITCO' or the 'Target Company'), at an offer price of ₹65.00/- (Rupees Sixty Five Only) per Equity Share, payable in cash ('Offer Price'), by the Acquirer in accordance with the provisions of Regulations 3 (1) and 4 of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011, and subsequent amendments thereto, ('SEBI (SAST) Regulations') ('Offer').

This Post-Offer Public Announcement is being issued by CapitalSquare Advisors Private Limited, the Manager to the Offer, on behalf of the Acquirer, in connection with the Offer made by the Narayanam Vinita Raj (**'Acquirer'**) to the Public Shareholders of the Target Company, pursuant to and in compliance with the provisions of Regulation 18 (12) and other applicable provisions under the SEBI (SAST) Regulations (**'PoPA'**). This PoPA should be read in continuation of, and in conjunction with the: (a) Public Announcement dated Monday, November 01, 2021 ('PA'), (b) Detailed Public Statement dated Monday, November 08, 2021, published on Tuesday, November 09, 2021 in the newspapers, namely being, Financial Express (English daily) (All Editions), Mumbai Lakshadeep (Marathi daily) (Mumbai Edition), and Jansatta (Hindi Daily) (All Editions) (**'DPS'**); (c) Letter of Offer dated Friday, December 03, 2021, along with form of Acceptance cum Acknowledgement (**'LoF'**); and (d) Dispatch advertisement of LoF dated Saturday, December 11, 2021, published on Monday, December 13, 2021 in the same newspapers in which the DPS was published; (f) Pre-Offer Advertisement cum Corrigendum to the Detailed Public Statement dated Tuesday, December 14, 2021, published on Wednesday, December 15, 2021, in the same newspapers in which the DPS was published. This PoPA is being published in the same newspapers in which the DPS was published.

1.	**Name of the Target Company**	Punit Commercials Limited			
2.	**Name of the Acquirers and PACs**	Narayanam Vinita Raj (Acquirer) There are no persons acting in concert with the Acquirers for this Offer.			
3.	**Name of Manager to the Offer**	CapitalSquare Advisors Private Limited			
4.	**Name of Registrar to the Offer**	Venture Capital and Corporate Investments Private Limited			
5.	**Open Offer details**				
5.1	Date of Opening of the Offer	Thursday, December 16 , 2021			
5.2	Date of Closing of the Offer	Wednesday, December 29 , 2021			
6.	**Date of Payment of Consideration**	Monday, January 10, 2022			
7.	**Details of the Acquisition**				
	Particulars	**Proposed in the Offer Document**		**Actuals**	
7.1	Offer Price	₹65.00/-		₹65.00/-	
7.2	Aggregate number of Equity shares tendered	62,400*		200	
7.3	Aggregate number of Equity shares accepted	62,400*		200	
7.4	Size of the Open Offer (Number of Equity Shares multiplied by Offer Price per Equity Share)	₹40,56,000.00/-*		₹13,000.00/	
7.5	**Shareholding of the Acquirers before SPA/ PA**				
a)	Number of Equity Shares	Nil		Nil	
b)	% of fully diluted Equity Share capital	Nil		Nil	
7.6	**Equity Shares acquired by way of SPA**				
a)	Number of Equity Shares	1,76,775		1,76,775	
b)	% of fully diluted Equity Share capital	73.66%		73.66%	
7.7	**Equity Shares acquired by way of Offer**				
a)	Number of Equity Shares	62,400*		200	
b)	% of fully diluted Equity Share capital	26.00%*		0.08%	
7.8	**Equity Shares acquired after DPS**				
a)	Number of Equity Shares acquired	Nil		Nil	
b)	Price of the Equity Shares acquired				
c)	% of Equity Shares acquired				
7.9	**Post-Offer shareholding of the Acquirer**				
a)	Number of Equity Shares	2,39,175*		1,76,975	
b)	% of fully diluted Equity Share capital	99.66%*		73.74%	
7.10	**Pre-Offer and Post-Offer shareholding of the Public Shareholders**				
	Particulars	**Pre-Offer**	**Post-Offer***	**Pre-Offer**	**Post-Offer**
a)	Number of Equity Shares	63,225	825	63,225	63,025
b)	% of fully diluted Equity Share capital	26.34%	0.34%	26.34%	26.26%

**Assuming full acceptance in this Offer.*

8. The Acquirer accepts full responsibility for the information contained in this PoPA and for her obligations specified under SEBI (SAST) Regulations.
9. The SPA transaction is yet to be completed and is under process.
10. A copy of this PoPA will be available on the Securities and Exchange Board of India's website at www.sebi.gov.in, the BSE Limited's website at www.bseindia.com and the registered office of the Target Company.
11. The capitalized terms used in this PoPA shall have the meaning assigned to them in the LoF, unless otherwise specified..

ISSUED BY MANAGER TO THE OFFER

CAPITALSQUARE
Teaming together to create value

MANAGER TO THE OFFER
CAPITALSQUARE ADVISORS PRIVATE LIMITED
208, 2nd Floor, AARPEE Center, MIDC Road No 11, CTS 70, Andheri (East), Mumbai 400 093, Maharashtra, India;
Telephone Number: +91-22-66849999/ +91 98742 83532;
Email Address: tanmoy.banerjee@capitalsquare.in/ pankita.patel@capitalsquare.in;
Website: www.capitalsquare.in;
Contact Person: Mr. Tanmoy Banerjee / Ms. Pankita Patel;
SEBI Registration Number: INM000012219;

For and on behalf of the Acquirer
Sd/-
Narayanam Vinita Raj

Date: Wednesday, January 12, 2022
Place: Mumbai

APM FINVEST LIMITED

(Registered Office: - SP-147, RIICO Industrial Area Bhiwadi Rajasthan-301019)

Advertisement under Regulation 18(7) in terms of SEBI (Substantial Acquisition of Shares and Takeovers) Regulations, 2011.

This Advertisement is being issued by D & A Financial Services (P) Limited ("Manager to the Offer"), for and on behalf of the Acquirer(s) M/s Hindon Mercantile Limited and Mr. Kapil Garg, pursuant to Regulation 18 (7) of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations 2011, in respect of the open offer to acquire shares of APM Finvest Limited ("**APM**"/ "**Target Company**"). The Detailed Public Statement ("**DPS**") with respect to the aforementioned offer was published on Friday, 03rd December, 2021, in Financial Express (English-All Editions), Jansatta (Hindi-All Editions), Lakshadweep (Marathi) Mumbai edition and Pratahkal (Hindi), Jaipur edition.

1. Offer Price is Rupees 47.50 (Rupees Forty Seven and paisa Fifty Only) per equity share.
2. Committee of Independent Directors (Hereinafter referred to as "**IDCs**") of the Target Company recommends that the open offer price of Rupees 47.50 per fully paid up equity shares is fair and reasonable based on the following reasons:
   a. Offer Price is higher than the price as arrived by taking into account valuation parameters and such other parameters as are customary for valuation of shares of such companies, which comes to Rupees 35.73 per share.

   The IDC's recommendation was published on 12th January, 2022 (Wednesday) in the same newspapers where Detailed Public Statement was published.
3. This Offer is not a Competing Offer.
4. The Letter of Offer dated 04th January, 2022 has been dispatched to the shareholders on or before Friday, 7th January, 2022.
5. A Copy of the Letter of Offer (including Form of Acceptance cum acknowledgement) will also be available on SEBI's website (**www.sebi.gov.in**) during the offer period and shareholders can also apply by downloading such forms from the website. Further, in case of non-receipt/ non-availability of the form of acceptance, the application can be made on plain paper along with the following details:

   Name(s) & Address(es) of Joint Holder(s) (if any), Number of Shares held, Number of Shares tendered, Distinctive Numbers, Folio Number, Original share Certificate(s) and duly signed share transfer form(s).
6. In terms of Regulation 16(1) of the SEBI (SAST) Regulations, 2011, the Draft Letter of Offer was submitted to SEBI on 9th December, 2021. All the observations made by SEBI vide letter no. SEBI/HO/CFD/DCR-1/P/OW/2021/39749/1 dated 29th December, 2021 has been incorporated in the Letter of Offer.
7. There have been no material changes in relation to the Open Offer since the date of the PA, save as otherwise disclosed in the DPS, Corrigendum to DPS and the Letter of Offer.
8. Details regarding the status of Statutory & Other Approvals: Approval of Reserve Bank of India ("RBI") is required in terms of RBI master direction DNBR.PD.007/03.10.119/2016-17 dated September 01, 2016 for transfer of management and control of target company being NBFC Company. Acquirer through the Target Company have submitted an application before RBI, at Jaipur vide its application dated 2nd December, 2021 and the approval of RBI is awaited till date.
9. **Schedule of Activities:**

S. No	Activity	(Original Schedule) Days & Dates	(Revised Schedule) Days & Dates
1.	**Date of Public Announcement**	**Saturday, November 27, 2021**	**Saturday, November 27, 2021**
2.	Date of Publication of Detailed Public Statement	Friday, December 03, 2021	Friday, December 03, 2021
3.	Filing of the Draft letter of Offer to SEBI	Friday, December 10, 2021	Friday, December 10, 2021
4.	Last Date for a Competitive Offer(s)	Friday, December 24, 2021	Friday, December 24, 2021
5.	**Identified Date***	**Tuesday, January 04, 2022**	**Friday, December 31, 2021**
6.	Date by which Final Letter of Offer will be dispatched to the shareholders	Tuesday, January 11, 2022	Friday, January 07, 2022
7.	**Last Date for revising the Offer Price / number of shares.**	**Thursday, 13 January, 2022**	**Tuesday, January 11, 2022**
8.	Date by which the committee of the independent directors of the Target Company shall give its recommendations.	Friday, January 14, 2022	Wednesday, January 12, 2022
9.	**Date of Publication of Offer Opening Public Announcement**	**Monday, January 17, 2022**	**Thursday, January 13, 2022**
10.	**Date of Commencement of Tendering Period (Offer Opening date)**	**Tuesday, January 18, 2022**	**Friday, January 14, 2022**
11.	**Date of Expiry of Tendering Period (Offer Closing date)**	**Tuesday, February 01, 2022**	**Friday, January 28, 2022**
12.	Last Date of communicating rejection / acceptance and payment of consideration for applications accepted / return of unaccepted share certificates / credit of unaccepted equity shares to demat account.	Tuesday, February 15, 2022	Friday, February 11, 2022

**The identified date is only for the purpose of determining the public shareholders as on such date to whom the Letter of Offer would be mailed. It is clarified that all the Public Shareholders (registered or unregistered) are eligible to participate in this offer at any time prior to the closure of tendering period.*

The Acquirers accept full responsibility for the information contained in this Pre Offer Advertisement and also shall be jointly or severally responsible for the fulfillment of the obligations under the Offer and as laid down in SEBI (SAST) Regulations, 2011 and subsequent amendments thereto.

This Pre Issue Advertisement will also be available on SEBI's **website at www.sebi.gov.in.**

Issued by Manager to the Offer on behalf of the Acquirers

D&A

D & A FINANCIAL SERVICES (P) LIMITED
13, Community Centre, East of Kailash, New Delhi - 110065.
Tel: (011) 26472557, 26419079, 26218274 Fax: (011) 26219491
E- mail : investors@dnafinserv.com
Contact Person: **Mr. Priyaranjan**

Date : 12.01.2022
Place: New Delhi

Protest-hit Foxconn factory in TN resumes operations

SAJAN C KUMAR
Chennai, January 12

AFTER NEARLY A month, workers have finally returned to Apple contract manufacturer Foxconn's protest-hit Chennai factory, paving the way for resumption of operations, in a small way.

The plant was closed on December 18 last year after protests erupted over the unhygienic living conditions of workers at the dormitories following an incident of food poisoning that affected over 200 employees.

Sources in the Tamil Nadu government told *FE* that workers, though in small numbers, have resumed work on Wednesday. Around 100 workers have come for work and it will take some more time to get the full attendance of the entire workforce, numbering around 15,000, sources at the factory said. Foxconn has been making iPhone 12 and testing the production of iPhone 13 at the facility.

Tamil Nadu industry minister Thangam Thennarasu said the issue was resolved amicably and expressed happiness over the resumption of operations of the Foxconn plant at Sriperumbudur, near Chennai. He hoped that the factory would continue to function without any issues.

Thennarasu said that chief minister MK Stalin had intervened in the matter and urged Foxconn and all relevant government departments to ensure that the workers were provided with adequate facilities, following which Foxconn assured to take care of the matter.

"This shows the CM's commitment towards the industry development and the welfare of women. Since CM is involved in this issue directly, the factory is able to restart its production so early. I believe the factory will operate and handle everything kindly in future," he said.

In a statement issued recently, Foxconn said they had implemented a range of corrective actions to ensure that concerns over hygiene issues are not raised again.

iPhone maker Apple recently said the workers at Foxconn's plant at Sriperumbudur will return to work gradually. It said the operations are to be resumed in a step-by-step manner at the factory as hostels and dormitories get ready and certified as per local requirements by the government and Apple's audits.

Apple had said for the past several weeks, teams from the company along with independent auditors, have been working with Foxconn to ensure a comprehensive set of corrective actions are implemented in off-site accommodations and dining rooms at Sriperumbudur.

Following the food poisoning incident, the TN government intervened and instructed the labour department to ensure living standards. Apple had put the Sriperumbudur factory of Foxconn on probation while an assessment revealed the substandard living conditions. It said it will ensure strict standards are met before the unit reopens.

SC warns Supertech directors of jail for not refunding money to homebuyers

FE BUREAU
New Delhi, January 12

SLAMMING REAL ESTATE developer Supertech for not refunding money to its homebuyers for the flats which were ordered to be demolished last year in August, the Supreme Court on Wednesday warned its directors of a jail term for "playing truant" with the court.

The apex court also asked Noida Authority to finalise the name of the agency that would be given the task to demolish its 40-storey twin towers — T 16 (Apex) and T 17 (Ceyane) — in the Emerald Court housing project on the Noida Expressway. The three-month deadline to demolish the 40-storeyed twin towers, which flouted building laws and diluted safety standards, and other guidelines that affected the quality of life of flat buyers, is long over.

"We will send your directors to jail now. They are playing truant with the Supreme Court," a bench led by Justice D Y Chandrachud told the builder's lawyers. "Interest cannot be charged on Return of Investment. You are looking for all sorts of reasons to not comply with the order of the court. Ensure that the payments are made by Monday, else there would be consequences," it said while directing Supertech not to deduct any money that is to be refunded to homebuyers.

The apex court was hearing a contempt plea by home buyers who alleged non-compliance of its August judgment that directed demolition of the twin towers. Homebuyers informed the court that the builder had asked them to collect their money which will be paid in instalments and after certain deductions.

Earlier, SC had dismissed Supertech's seeking partial demolition of 224 flats of 1 of its twin towers

Earlier, the SC had dismissed Supertech's seeking partial demolition of 224 flats of one tower to save crores of resources from going to waste. The SC had on August 31 accepted the Allahabad High Court's finding that the sanction given to the two towers by the Noida Authority in 2009 was illegal.

Refyne raises $82 million from Tiger Global, others

REFYNE, AN EARNED wage access (EWA) solution provider, on Wednesday said it has raised $82 million (about ₹606.6 crore) in funding led by Tiger Global.

The Series B round also saw significant contribution from existing international investors — QED Investors, partners of DST Global, Jigsaw VC, XYZ Capital, and RTP Global — and new investor Digital Horizon, a statement said.

The funds will be used for product development, expansion of the team, and to ramp up various business functions, it added. Within just 10 months of being operational, Refyne has raised a total of $106 million, it said.

The company had raised $16 million in series A funding in June last year from QED Investors, Jigsaw VC, XYZ Capital, partners of DST Global and RTP Global. It had raised $ 4.1 million in a seed round in December 2020.

"Refyne's current valuation has grown 6.5x its Series A valuation," Refyne CEO and co-founder Chitresh Sharma said but did not disclose further details. **—PTI**

FPL Tech bags $75-m funding

FPL TECHNOLOGIES, A fintech start-up based in Pune, has raised $75 million as part of its Series C funding round, led by existing investor QED Investors along with Janchor Partners, Sequoia Capital India, Matrix Partners and Hummingbird Ventures. The fresh equity was raised at a post-money valuation of $750 million.

FPL Technologies, founded by Anurag Sinha, Rupesh Kumar and Vibhav Hathi, plans to accelerate expansion and scale up its product teams to grow the issuance of OneCard.

With the current funding, the startup has raised approximately $125 million till now. The fresh funding comes 10 months after the company's Series B funding of $35 million. "The growing customer inclination towards digital and contactless payments in our country has presented a promising opportunity to introduce mobile-first credit consumption products," said Anurag Sinha, co-founder & CEO, FPL Technologies.

—FE BUREAU/PUNE

Power regulator asks Delhi govt not to procure power from NTPC's old plants

ANUPAM CHATTERJEE
New Delhi, January 12

DELHI ELECTRICITY REGULATORY (DERC) has asked the Delhi government to deallocate Delhi's share of 206 megawatt (MW) power from NTPC's gas-based generating stations, given that power from these units are very expensive. Deallocation would mean stopping procurement of power from the units.

The gas-based stations in question are Anta, Dadri and the Auraiya power plants. These plants have either completed or are nearing the end of their 25 years of operations.

According to the letter dated December 17, reviewed by *FE*, the DERC has also stated that Delhi should continue procuring 98 MW power from NTPC's Unchahar, Kahalgaon and Farakka power plants owing to their lower supply costs. These units have completed 25 years of operations as well.

In July 2021, BSES — the Reliance Infrastructure-led power distributing company (discom) in the national capital — wanted to relinquish the electricity supply contract from NTPC's Dadri-I coal-based power plant as it had completed 25 years of operations.

The Union power ministry had clarified that discoms have the freedom to choose the specific plants, crossing 25 years, from which they want to stop sourcing power.

NTPC has moved the Supreme Court regarding the surrender of power from the Dadri-I coal-based power plant.

NTPC had claimed that BSES cannot object to procuring power under composite agreements from the Dadri-I plant citing old age while continuing to avail electricity from Singrauli and Rihand plants, which had completed 25 years even before Dadri-I.

Under contractual requirements, discoms have to continue paying the fixed cost to thermal power plants to recover the projects' capital expenditure and cover debt obligations even when they don't procure electricity.

COLGATE-PALMOLIVE (INDIA) LIMITED
Regd. Off: Colgate Research Centre, Main Street, Hiranandani Gardens, Powai, Mumbai 400 076.
CIN: L24200MH1937PLC002700
Tel: +91 22 6709 5050; **Fax:** +91 22 2570 5088
Email Id: investors_grievance@colpal.com
Website: www.colgatepalmolive.co.in

NOTICE

NOTICE is hereby given that pursuant to Regulation 47 of the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015, a Meeting of the Board of Directors of the Company is scheduled to be held on Thursday, January 27, 2022, inter-alia, to consider, approve and take on record the Unaudited Financial Results of the Company for the quarter ended December 31, 2021

The Notice of the Board Meeting can also be accessed on the Company's website at www.colgatepalmolive.co.in and may also be accessed on the Stock Exchange websites at www.bseindia.com and www.nseindia.com

For **Colgate-Palmolive (India) Limited**
K. Randhir Singh
Company Secretary & Compliance Officer

Place: Mumbai
Date : January 12, 2022

SALE NOTICE
LANCO VIDARBHA THERMAL POWER LIMITED (IN LIQUIDATION)
CIN: U40100TG2005PLC045445
Registered Office: Plot No. 4, Software Units Layout, Hitec City, Madhapur, Hyderabad - 500081, Telangana

2nd E-AUCTION SALE NOTICE
UNDER INSOLVENCY AND BANKRUPTCY CODE, 2016

Notice is hereby given to the public in general under Insolvency and Bankruptcy Code, 2016 and the regulations made thereunder that the assets of M/s Lanco Vidarbha Thermal Power Limited (in Liquidation) (**"Corporate Debtor"**) is being proposed to be sold collectively / on parcel basis under Regulation 32 (a) to (d) of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016, on **"AS IS WHERE IS", "AS IS WHAT IS", "WHATEVER THERE IS" AND "WITHOUT RECOURSE BASIS"** through e-auction platform. The said proposition for disposition is without any kind of warranties and indemnities.

The bidding of the assets stated in the below table shall take place through online e-auction service provider, M/s National E-Governance Services Limited (NeSL) via website https://nbid.nesl.co.in/app/login.

Submission of Requisite Forms, Affidavits, Declaration etc. by the Prospective Bidder	From 13.01.2022 to 28.01.2022
Site visit / Inspection Date	From 08.02.2022 to 14.02.2022
Last Date for Submission of EMD	21.02.2022 by 05.00 P.M.
Date and Time of Auction	On 24.02.2022 tentatively from 03:00 P.M. to 05:00 P.M.

Sl. No.	Following group / lot of assets available for sale in e-auction:	Reserve Price (in INR)	EMD (in INR)
1.	**Lot 1:** Furniture & Fixtures available at Plant Site in Wardha District (Maharashtra)	1,45,500/- Plus 18% GST	14,550/-
2.	**Lot 2:** Furniture & Fixtures available at Corporate Office in Gurugram	1,900/- Plus 18% GST	200/-
3.	**Lot 3:** Plant & Machinery including Civil Works/ Structures (excluding materials lying in the Custom Bonded warehouse and certain other items)	168,53,10,000/- Plus 18% GST	16,85,31,000/-
4.	**Lot 4:** Fire and Foam Tender	22,00,000/- Plus 18% GST	2,20,000/-
5.	**Lot 5:** GRP Pipes 1100 mm Diameter	62,70,000/- Plus 18% GST	6,27,000/-
6.	**Lot 6:** Unit Auxiliary Transformer (16MVA 11 / 3.45KV)	1,52,90,000/- Plus 18% GST	15,29,000/-
7.	**Lot 7:** 765 KV Switchyard Material	4,42,20,000/- Plus 18% GST	44,22,000/-
8.	**Lot 8:** Ash Handling plant -Pipes for HCSD system (9 inch Seamless)	4,08,10,000/- Plus 18% GST	40,81,000/-

Interested applicant may refer to complete 2nd E-Auction Process Information Document containing details with respect to e-auction Bid Application Form, Declaration and Undertakings, Other Forms, Terms and Conditions with respect to the sale of assets and its online auction sale available on the e-auction platform https://nbid.nesl.co.in/app/login and also on the website of the Corporate Debtor at http://www.lancovidarbha.com. The Liquidator has the right to accept or reject or cancel any bid or extend or modify any terms of the E-Auction at any time without assigning any reason. For any query regarding e-auction bidding, Contact: **Mr. Neel Doshi** at +91-9404000667 or **Mr. P Sankar** at +91-9980300883 E-mail: neeld@nesl.co.in and for asset / sale related issues please contact **Mr. Vijay Kumar Garg**, Liquidator at +91-9611938833 or e-mail at liquidation_lvtpl@sumedhamanagement.com or contact **Mr. Ratan Gopal Mishra** at Mob: +91 9873398231.

Sd/-
Vijay Kumar Garg, Liquidator
In the matter of Lanco Vidarbha Thermal Power Limited
Reg. No. IBBI/IPA-002/IP-N00359/2017-18/11060

Res. Address: Flat No. 1402, Tower A, GPL Eden Heights, Sector 70, Darbaripur Road, Gurugram - 122101, Haryana.
Reg. Email Id: gargvijay1704@gmail.com
Mobile No. +91 9611938833

Project Specific Address for Correspondence: C/o Sumedha Management Solutions Pvt. Ltd. B-1/12, 2nd Floor, Safdarjung Enclave, New Delhi- 110029.
Contact Number: 011-4165 4481/85
Email Id (Process specific): liquidation_lvtpl@sumedhamanagement.com

Date: 13.01.2022 **Place: New Delhi**

a.k.

A. K. CAPITAL SERVICES LIMITED
BUILDING BONDS

Regd. Office: 603, 6th Floor, Windsor, Off CST Road, Kalina, Santacruz (East), Mumbai – 400 098
CIN: L74899MH1993PLC274881 | **Website:** www.akgroup.co.in
Tel: + 91-22-67546500 | **E-mail:** compliance@akgroup.co.in

NOTICE OF SHIFTING OF REGISTERED OFFICE

Notice is hereby given to all the stakeholders that the Registered Office of A.K. Capital Services Limited ("the Company") and its subsidiaries have been shifted, the detail of change in Registered Office is furnished herein below:

SN	Name of the Company/ Subsidiary	Old Registered Office Address	New Registered Office address
1	A. K. Capital Services Limited	30-38, Free Press House, 3rd Floor, Free Press Journal Marg, 215 Nariman Point, Mumbai - 400021	603, 6th Floor, Windsor, Off CST Road, Kalina, Santacruz (East), Mumbai – 400 098
2	A. K. Wealth Management Private Limited	30-39, Free Press House, 3rd Floor, Free Press Journal Marg, 215 Nariman Point, Mumbai - 400021	603, 6th Floor, Windsor, Off CST Road, Kalina, Santacruz (East), Mumbai – 400 098
3	A. K. Capital Corporation Private Limited	30-39, Free Press House, 3rd Floor, Free Press Journal Marg, 215 Nariman Point, Mumbai - 400021	603, 6th Floor, Windsor, Off CST Road, Kalina, Santacruz (East), Mumbai – 400 098
4	A. K. Stockmart Private Limited	30-39, Free Press House, 3rd Floor, Free Press Journal Marg, 215 Nariman Point, Mumbai - 400021	601-602, 6th Floor, Windsor, Off CST Road, Kalina, Santacruz (East), Mumbai – 400 098
5	A. K. Capital Finance Limited	30-39, Free Press House, 3rd Floor, Free Press Journal Marg, 215 Nariman Point, Mumbai - 400021	601-602, 6th Floor, Windsor, Off CST Road, Kalina, Santacruz (East), Mumbai – 400 098
6	Family Home Finance Private Limited	30-39, Free Press House, 3rd Floor, Free Press Journal Marg, 215 Nariman Point, Mumbai - 400021	601-602, 6th Floor, Windsor, Off CST Road, Kalina, Santacruz (East), Mumbai – 400 098

This is for information and records.

For A. K. Capital Services Limited
Sd/-
A. K. Mittal
Managing Director
(DIN: 00698377)

Date:January 13, 2022
Place: Mumbai

GOVERNMENT OF TAMIL NADU
PROJECT DEVELOPMENT GRANT FUND (PDGF)
INVITATION FOR PROPOSALS (IFP)
CONSULTING SERVICES

Ref: DIPR/PDGF/CRRT/Jan/2022

1. **Project Development Grant Fund (PDGF)** intends to appoint a consultancy firm for providing the following consultancy services for Chennai Rivers Restoration Trust (CRRT). In this regard, PDGF invites proposals for Consulting Services as detailed in the table given below:

Description of Services	EMD	Pre-bid meeting	Bid Submission last date	Bid Opening
Appointment of Consultant for "Preparation of Redevelopment Plan for Tholkappia Poonga (58 acres) for CRRT" from PDGF managed by Tamil Nadu Urban Infrastructure Financial Services Limited (TNUIFSL)	**Rs. 50,000/-**	25-01-2022 @ 11.00 hrs.	14-02-2022 up to 11.00 hrs.	14-02-2022 at 11.30 hrs.

2. The above assignment is open to all eligible consulting firms. Request for Proposals (RFP) may be downloaded and used free of cost from the websites viz. **www.tenders.tn.gov.in** and **www.tnuifsl.com** and **www.chennairivers.gov.in**
3. Pre-qualification, Technical and Financial proposals under the 'three cover system' must be delivered in the office of TNUIFSL, 19, T.P. Scheme Road, Raja Annamalaipuram, Chennai – 600 028 on or before date mentioned in above table and Pre-qualification cover -1 alone will be opened on the same day, in the presence of the consultancy firms who wish to attend. If the office happens to be closed on the date of receipt of the proposals as specified, the proposals will be received and opened on the next working day at the same time and venue.
4. A pre-proposal conference will be held in the office of TNUIFSL, to clarify queries if any as stated in the RFP.
5. Any Changes / Clarifications, Minutes of Pre-bid meeting and Addendum & Corrigendum issued will be uploaded only in the above websites. Other details are available in the RFP.

Chairman & Managing Director
TNUIFSL
Fund Manager of PDGF

DIPR/246/TENDER/2022

"சோதனை கடந்து சுதந்திரம் அடைந்தோம். சாதனை புரிந்து சரித்திரம் படைப்போம்"